

OA 142192

Mo. 8.11.92
15.5.92

15.5.92

Hon. Mr. A. B. Gorti A.M.

Hon. Mr. S. N. Prasad J.M.

On request of learned
Counsel for the applicant.

list this case for admission on
13.7.92.

Dated: 13.7.1992.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

The learned counsel for the applicant has moved
an application for condonation of delay and amendment
of application. Amendment is allowed. Let amendment be
incorporated within 24 hours, from today.

Issue notice to the respondents to show cause
as to why this application be not admitted. Let counter
affidavit be filed within 4 weeks and rejoinder-affidavit,
if any, within 2 weeks thereafter. List on 15.9.92

O.R.

No undersigned
notice need
back to office
and No CA has
been filed.

S. F. D.

10/7

S. F. D.

V. O.

OR
Notices issued
on 17.7.92

37

00A.142/22

06.9.99

No sitting of D.B. case as
adj to 01.12.99 for hearing.

1/Am
Bor

OR
Pleadings are
complete.
29/11/99

01.12.99.

Case not reached. Adj to
24.01.2000 for hearing

1
Bor

24.01.2000

Case not reached. Adj to
20/04/2000 for hearing

1
Bor

20/04/2000

Honble Mr D. Chatterjee JM
Honble Mr A K Misra - AM

Sr V.D. Shukla counsel for
applicant sought adjournment

Sr A K Chatterjee counsel
for respondent

List for hearing on 09/05/2000

Am

1/Am
Bor

1
CO